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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 23/2015-2020
New Delhi, Dated: 3rd September, 2021


S.O. (E): In exercise of powers conferred by Section 3 read with Section 5 of FT(D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the provision in Para 3 of Notification no. 20/2015-20 dated 24th August 2021 as under --

The following (3) ports are included in addition to the existing (2) ports of Nhava Sheva (INNSA1) port and LCS Petrapole (INPTPB) --

i. Mumbai Sea Port (INBOM1)
ii. Tuticorin Sea Port (INTUT1)
iii. Vishakhapatnam Sea Port (INVTZ1)

2. All other conditions as mandated under Notification 20/2015-20 dated 24th August 2021 shall continue to apply.

Effect of the Notification: The ports of Mumbai Sea Port (INBOM1), Tuticorin Sea Port (INTUT1), Vishakhapatnam Sea Port (INVTZ1) have been additionally included for allowing imports as under Notification 20/2015-20 dated 24.08.2021.

This issues with the approval of the Minister of Commerce & Industry.

\(\text{Signature}\)
Amit Yadav
Director General of Foreign Trade
Ex- officio Addl. Secretary to the Government of India